

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 106
Appeal No. 18/252/JPR/2023
Under Section 252 of
Companies Act, 2013

In the matter of:

Department of Income Tax

...Appellant

Versus

Registrar of Companies (Aparajeet Enterprises Pvt. Ltd.)

...Respondent

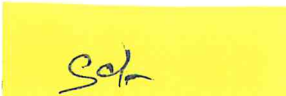
**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. ASHISH VERMA, TECHNICAL MEMBER**

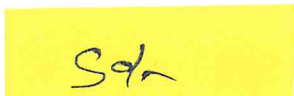
Present Through Video Conferencing: -

For the Appellant : Vartika Mehra, Adv.
For the Respondent : Pooja Singh, JTA

ORDER

Heard Ms. Vartika Mehra, Adv. appearing on behalf of Mr. Sandeep Pathak, Adv. for the Appellant. Ms. Pooja Singh, JTA appearing on behalf of the RoC, Jaipur. Reply has been filed by the RoC. There is no representation on behalf of R-2,3 & 4, despite service. Learned counsel for the Appellant is directed to intimate to the Respondents about the next date of hearing. Reply, if any, may be filed within two weeks with an advance copy to the opposite counsel. List the matter on 06.06.2024.


(Ashish Verma)
Technical Member


(Deep Chandra Joshi)
Judicial Member

May 09, 2024

M.S.